

F. No. 13-73/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-73/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10721 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 the information received from **AR** (Computer Section) containing 214 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $214 \times 02 = 428$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
 - 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO CESTATI New Delhi Date: 11.12.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

1 1 DEC 2018

SIGN. (DISTATCH SECTION)



F.No 7(3)/CESTAT/RTI/CompSec/2015 CUSTOMS, EXCISE & SERVICE TAX APPELLATETRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 10.12.2018

Computer Section

Sub: RTI application filed by Shri R.K.Jain-reg. Ref: 13-73/CESTAT/CPIO-ND/VPP/2018 dated 16/11/2018

Sir,

Please refer to the CPIO note dated 16/11/2018 enclosing application under RTI Act filed by Shri R.K.Jain.The required information sought is as under.

- A Action Taken on matter of Compliance of Supreme court
 Decision. On receipt of the letter this office has pursued
 regularly with Ministry, NIC and other Tribunals whether the
 Cameras was installed in the court halls. Following
 correspondences were made as under.
- Letter received from Additional Commissioner (AR) dated 28.08.2017.
- 2 Letter to Under Secretary, M/Fin, D/o Rev dated 07.09.17
- 3 Letter received from Under Secretary, M/Fin, D/o Rev. dated 17.10.2017.
- In light the of the Court Decision letter to all the regional bench were issued.
- 5 Letter to Under Secretary dated 17.11.2018
- 6 Letter received from Ministry dated 05.12.2017
- 7 Ministry letter dated 11.12.2017
- 8 Letter to AR Chandigarh dated 27.12.2018
- 9 Letter to Under Secretary dated 15.01.2018



- 10 Letter dated 15.01.2018 to Registrar Punjab & Hariyana High Court
- 11 Letter to Registrar Punjab & Hariyana High Court dated 23.01.2018
- Letter to AR Chandigarh dated 05.02.2018
- 13 Letter received from AR Chandigarh dated 07.02.2018
- 14 Letter to AR Chandigarh dated 12.02.2018
- 15 Letter received from AR Chandigarh dated 17.02.2018
- Letter to DDG, NIC dated 28.03.2018
- 17 Letter to Under Secretary datred 28.03.2018
- 17 Received ministry letter dated 04.04.2018
- 18 Letter to Under Secretary dated 18.04.2018
- 19 Letter from Under Secretary dated 23.08.2018
- 20 Letter to Under Secretary dated 29.11.2018
- B F.N o 6/Comp Sec/repair etc/2016. Copies of note sheet and correspondence enclosed.

Encl: Noting & Corres. Copy(39+175)= 214 copies

Yours faithfully,

10.12.10

(Mukesh Gupta) Assistant.Registrar(Comp)

То

CPIO, CESTAT, New Delhi



F. No. 13-73/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-73/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10721 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 the information received from **AR (CT Section)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- **2**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 05.12.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

6 6 DEC 2018

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Care Taking Section

Subject: - Forwarding of information sought by Shri. R.K.Jain` Under RTI ACT-2005:-reg

Please refer to your letter dated 19/11/2018 issued vide F.No. 13-73/CESTAT/CPIO-ND/VPP/2018 on the above subject.

In this regard the following is submitted:-

Point A -B: - Not pertains to this section.

F.No.151 (21)/RTI/CESTAT/11/CT Dated:-04/12/2018

> (Mukesh Gupta) Assistant Registrar (CT)

CPIO CESTAT Delhi

0/e 0/12/18



Reminder

F. No. 13-73/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-73/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10721 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 and CPIO **ID No13-73/2018**. The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 16.11.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

CESTAT, New Delhi
Date: 04.12.2018

To:

1. AR (CT Section) -

2. AR (Computer Section)

Copy to: (For Information)

Sh. R.K. Jain

1512-B, Bhishm Pitamah Marg

Wazir Nagar, New Delhi-110003

6 6 DEC 2018



F. No. 13-73/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-73/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10721 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 the information received from AR (Admin) containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- RTI application's replies which are related to outer benches may be 1. gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 26.11.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण पश्चिमी खण्ड — २, रामकृष्णपुरम, नई दिल्ली — 110066 Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi — 66

dated: 20.11.18 I.D. No. 13-73/2018

Administration Section

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application dated 09.11.18 filed by Mr. R.K. Jain in CPIO I.D. No. 13-73/2018, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point A & B - Does not pertain to Admn. Section.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.

(Mukesh Gupta) Assistant Registrar(Admn.)

TO CPIO/Accounts Officer , C.E.S.T.A.T., New Delhi.



No. 13-73/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-73/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10721 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-73/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 28.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

For Compliance to:

1. AR (Admin)

2. AR (CT Section)

3. AR (Computer Section))

Copy to: (For Information)

Sh. R.K. Jain

1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

M

CESTAT New Delhi Date: 16.11.2018

ID-18-73/2010 (CESTAT)

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10721/18

Dated: 09-11-2018

CPIO

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal

1 3 NOV 2018

1.	Name of the Applicant	R.K. Jain	West Block No. 2,110 New Delhi-110
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	 (A) Please provide the details of implementation of Supreme case Pradyuman Bisht venclosed) for installation of Room of CESTAT. (B) Please provide the File naforesaid matter is dealt provide copies of all correspondence page of said for Note:-Please provide pointwess. 	court order in the V. U.O.I. (copy of CCTV in Court of CCTV in CC
		response for each of above poin	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.	A Postal Order No. 44F 081094 for Rs. 10 towards payment of fee is enclosed herewith.		
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

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Supreme Court - Daily Orders Pradyuman Bisht vs Union Of India on 13 February, 2018

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ITEM NO.14

COURT NO.11

SECTION X

SUPREMECOURTOF

INDIA

RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal)

No(s). 99/2015

PRADYUMAN

BISHT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR STAY APPLICATION ON IA 10142/2015 FOR GRANT OF INTERIM RELIEF ON IA 10713/2015 and IA No.67042/2017-CLARIFICATION/DIRECTION and FOR ON IA 5353/2017 and IA No.16856/2018-INTERVENTION APPLICATION and IA No.21604/2018-INTERVENTION APPLICATION)

Date : 13-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL HON'BLE MR. JUSTICE UDAY UMESH LALIT

Mr. Sidharth Lutara, Sr.Adv.(A.C.)

Ms. Supriya Juneja, Adv.

Ms. Sakshi Kakkar, Adv. Mr. Simon Benjamin, Adv.

Ms. Dirshti Harpalani, Adv.

Dr. Arun Mohan, Sr. Adv. (A.C.)

Ms. Ritu Chopra, Adv.

For Petitioner(s)

Mr. Abhijeet Shah, Adv. Mr. Om Prakash Parihar, Adv.

Petitioner-in-person

For Respondent(s)

Ms. Pinky Anand, ASG.

Mr. R. Bala. Adv.

Mr. Rishabh Jain, Ad√.

Mr. Hemant Arya, Adv.

Mr. Kamal K. Jain, Adv.

Mr. G.S. Makkar, Adv.

Mr. Mukesh Kumar Maroria, AOR

Signature Not Verified

Mr. Gopal Singh, ADR

Mr. Kumar Milind, Adv.

Digitally signed by MADHU

BALA

Date: 2018.02.13 17:16:21

IST

D'

Reason: This matter is being uploaded by Sweta Dhyani, Sr. P.A.

Mr. Rajiv Wanda, ACR

Mr. Mohan Kumar, AOR

Mr. Mishra Saurabh, AOR Mr. Ankit Kumar Lal, Adv.

UPON hearing the counsel the Court made the following $\,$ O R D E R $\,$

- 1. The issue considered in this petition is the installation of CCTV cameras in Courts and Tribunals.
- 2. Vide order dated 28.03.2017, this Court directed as follows:-

"We direct that at least in two districts in every State/Un on Territory (with the exception of small States/Union Territories where it may be considered to be difficult to do so by the concerned High Courts) CCTV cameras (without audio recording) may be installed inside the courts and at such important locations of the court complexes as may be considered appropriate. Monitor thereof may be in the Chamber of the concerned District and Session Judge. Location of the district courts and any other issues concerning the subject may be decided by the respective High Courts. We make it clear that the footage of the CCTV camera will not be available under the R.T.I. and will not be supplied to anyone without permission of the concerned High Court. Installation may be completed within three months from today.

The report of such experiment be submitted within one month of such installation by the Registrar Generals of the respective High Courts to the Secretary General of this Court who may have it tabulated and placed before the Court."

- 3. The matter was thereafter considered on 14.08.2017 when the following order was passed:-
 - "11. We direct the Union of India, Ministry of Information and Technology in consultation with E-Committee of this Court to lay down technical specifications and other modelities, including price range and sources of supply for installation of CCTV cameras in Courts. This may be done within a period of one month from today and such information may be provided to all the High Courts. The duration for which audio and video recordings may be retained may normally be three months, unless otherwise directed by any High Court."
- 4. This Court also considered the issue of CCTV cameras in Tribunals where open hearing takes place like Courts. It was further directed that CCTV cameras may be installed in all subordinate courts in phased manner.
- 5. Thereafter, vide order dated 23.11.2017, it was directed as follows:-
 - "The authorities may consider provision for terminal availability with appropriate superior authority of Court/Tribunal with regard to places which are not manned by appropriate higher rank authority at the place where CCTV Camera is installed. Decision in this regard may be taken at the level of High Court with regard to Courts and concerned coordinating Ministry with regard to Tribunals."
- 6. Again, on 11.12.2017, following order was passed:-

"Ms. Pinky Anand, learned Additional Solicitor General, seeks further time to furnish information about the Tribunals from whom the information has not so far been received and also whether terminal of the CCTV can be available with the supervising authority, particularly, the High Courts in respect of the subordinate courts and the Tribunals under their jurisdiction.

The High Courts are free to examine this aspect and if it is found viable, the High Courts may have such terminals which may be perhaps useful for the vigilance and oversight of the courts and the Tribunals functioning within their jurisdiction under Articles 227/235 of the Constitution of India."

- 7. Learned Additional Solicitor General has placed on record status of installation of CCTV cameras in the Tribunals as on 12.02.2018. The said status report shows that substantial work has been done in this regard.
- 8. Only further issue that survives is whether installation of CCTV cameras can be considered in State Tribunals and Quasi Judicial Authorities, including the Executive Magistrate and Revenue Courts and availability of a terminal with oversight bodies. As far as Central Quasi Judicial Authorities are concerned, the Ministry of Law & Justice may consider this aspect within four weeks. As far as State Tribunal and State Quasi Judicial Authorities are concerned, we request the High Courts to consider this aspect on the Administrative/Judicial side.

Question whether the terminal of CCTV cameras can be available with the oversight bodies may also be considered by the Central Government/concerned High Courts.

- 9. It has been pointed out by learned Additional Solicitor General that the Ministry of Electronic and Information Technology, National Informatics Centre after detailed study has prepared draft of technical specifications. The same was submitted to the E-Committee as per orders of this Court but according to the E-Committee, the issue was beyond the mandate of the said Committee. Accordingly, we clarify that the matter need not to be submitted to the E-Committee. All the specifications as well as the price range and sources of supply may be placed by the Ministry of Law & Justice on its website so that uniform standard approach can be adopted at all places. This may also be cost-effective and obviate the need for a tender process to save time.
- 10. Dr. Arun Mohan, learned senior Advocate appearing as Amicus has drawn our attention to the publication titled "Justice, Courts and Delays", Chapter 24, suggesting technical specifications and operation of CCTV cameras. The same may be considered by the concerned Ministries and the High Courts on merits and as per viability.
- 11. Sh. Sidharth Luthra, learned senior counsel appearing as Amicus has submitted that certain concerns may need to be addressed such as identity of victims in sexual offences/protected witnesses appearing in MCOCA, UAPA etc. This aspect may also be considered by the High Courts/Central Government and necessary instructions may be issued from time to time as may be found appropriate.

To consider the matter further, list on 5th April, 2018. (SWETA DHYANI) (PARVEEN KUMARI PASRICHA) SENIOR PERSONAL ASSISTANT BRANCH OFFICER